

STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2020 (AS ON 31.12.2020)

1. Name of Officer (in full) : UMA MAHESWARI R.

3. Present post held : Assistant Director

2. Service to which the office belongs : FSSAI, SRO, Chennai

4. Present Pay: Pay in Pay Level (10) Rs.67000/-

Name of district, Sub-Division, Taluk and village in which property is situated (Full location and postal address)	Name and detail of property Housing and other building	Cost of Construction / acquirement (and year when purchased) including of land in case of house and year when purchased	Present value	If not in own name, state in whose name held and his/her relationship to the Government servant	How acquired - whether by purchase lease mortgage, inheritance, gift or otherwise with date of acquisition and name with details of person/persons from whom acquired	Annual income from property	Remarks
1	2	3	4	5	6	7	8
Sy.No. 100/3 Kadiapatnam Village Kalkulam Taluk Kanyakumari District Tamil Nadu	Agricultural Land of 0.65 hectare	NA	Approx. Rs.2.5 L	Property is in my name	As gift from my mother Smt.Rajeswari Radhakrishnan, Nagercoil, Kanyakumari Dt, on May 2000	NIL	Land is not being cultivated
Sy.No.240, Plot No.44 Charles Nagar, Mangadu Chennai	Vacant plot of 2800 Sq. feet area	Cost:Rs.21 L Date of Purchase 10.09.2007	Approx. Rs.35 L	Property is in the name of my Husband (Sh.S.Sivakumar Babu)	Purchased from B.Masilamani, Kunthathur, Chennai by availing Mortgage Loan for Rs.18 L & Personal loan (Rs.3 L) from HDFC bank by my husband and is being repaid from his salary account.	NIL	NIL
Annora II, LIC Nagar Madipakkam Chennai	Flat of 1980 Sq. Feet area	Cost:Rs.63 L 25.03.2010	Approx. Rs.70 L	Property is in the name of my Husband (Sh.S.Sivakumar Babu)	Purchased from Fairy land Foundation P.L. by availing Housing Loan for Rs.50 L from SBI Bank and Personal Loan top up (Rs.10 L) of the existing loan from HDFC bank of my husband and personal savings. The loans are being repaid from his salary account.	Self Occupied	NIL

Signature :

Name : UMA MAHESWARI R.

Designation : Assistant Director

Date : 29.01.2021

- In case where is not possible to access the value accurately , appx value to present conditions may be indicated
- Includes short term leases also
- This declaration form is required to be filled in and submitted by every member of the Class 1 and Class II (Group A and B) services under Rule 15(3) of the Central Civil Services (conduct) rules 1955 (now rule 8(1) of the CCS (Conduct) rules 1964 on first appointment to the Service, and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own or in the name of any member of his family or in the name of any other person dependant on Government servant.
- The wording no change or no addition or as in previous year may be avoided and all details filled up.
- AIS Officers are requested to fill in duplicate
- All columns should be duly filled duly typed neatly.